- (c) Yes, Sir
- (d) These surplus lands are proposed to be transferred to the Delhi Adm inistration/Delhi Development Authority,

Opening: of film and Television Institute, in Kerala

♦219. SHRI K. CHATHUNNI MASTER: SHRI PATTIAM RAJAN;

the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) whether the Film and Television Institute at Pune is sufficient to cater to the needs of the young film makers and technicians throughout ihe 1 ountry:
- (b) whether Government propose to open a similar Institute in Kerala;
- (c) whether there is any proposal under Government's consideration to open a regional unit of National Film Archives in Kerala?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI VASANT SATHE): (a) The Film & Television Institute is not designed to meet the total training requirements of the film industry. Its facilities are generally sufficient to provide advanced training in different aspects of film-making.

- (b) No, Sir.
- (e) Under the Sixth Plan 1980-85 there is a proposal for setting up of a Regional Centre of National Film Archive at Trivandrum.

Assistance for Haftdia Petro Chemical Complex

•220. SHRIMATI KANAK MUKH-ERJEE: Will the Minister of PETRO-LEUM, CHEMICALS AND FERTILI-ZERS be pleased to state the details of financial and other assistance

which have been or are being given to the West Bengal Government by the Central Government to enable the State Government to set up the proposed Haldia Petro-checical complex as early as possible?

[to Questions

THE MINISTER OF PETROLEUM. CHEMICALS AND **FERTILIZERS** (SHRI P. SHIV SHANKAR): setting up a Petro-chemical complex in Haldia, a letter of intent issued to the West Bengal industrial Development Corporation. Therefore the question of any specific financial assistance by the Government of India to the State Government to enable the latter to implement jhis project does not arise. The State Government has How proposed financial participation by the Central Government in this project.

Demand for a Bench of Calcutta High **Court in Andaman and Nicobar Islands**

tl200. SHRI SADASHIV BAGAIT-KAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that a demand for setting up a Bench of Calcutta High Court in the Andaman and Nicobar Islands was made last year during the Union Home Minister's visit; and
- (b) if so, what decision has been taken by Government in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) Demands have made for a permanent Bench of the

tPreviously Unstarred Question 422, transferred from the 25th February, 1982.

Calcutta High Court at Port Blair. The matter has been considered. The work load from A and N Islands does not justify a permanent Bench at Port Blair. However, the Calcutta High Court has agreed to send Division Benches in circuit to Port Blair frequently.

Written Answers

मैससंबी० एस० टी० टिलर ट्रेक्टर लिमिटेड, बंगलौर को बैक ऋण

र्1201 श्रीहक्सदेव नारायण यादव : क्या विधि, न्याय और कम्पनी काय मंत्री यह बताने की कृपा करेंगं कि:

- (क) मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलीर को श्रव तक राष्ट्रीयकृत बैंकों एवं ग्रन्थ वित्तीय संस्थानों द्वारा कितना ऋण दिया गया है भ्रौर उसमें जनता की हिस्सा पूंजी कितनी है तथा उतके प्रबंध निदेशक, श्रद्भक्ष एवं प्रबंध मेंडल के सदस्यों की पूंजी कितनी-कितनी है;
- (ख) क्या यह सच है कि प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों के वेतन, मत्ते, विदेश यात्रा तथा अतिथि सत्कार भत्ते के नाम पर लाखों रूपये ब्यय किये जाते हैं ग्रीर उसे अम्पनी के खर्च के रूप में दिखा। दिया जाता है; और
- (ग) यदि हां, तो क्या सरकार मामले की जांच कराने तथा उक्त कम्भनी के विरुद्ध कार्यवाही करने का विचार रखती है; यदि नहीं, तो इसके क्या कारण हैं ?

विधि, न्याय ग्रौर कम्पनी कार्य मंत्रालय में राज्य मंत्री श्री ए० ए० रहीम): (क) इस कम्भनी को 31 दिसम्बर, 1980 तक, इसके पिछले लेखा परीक्षित त्लन-पत्न के धनुसार राष्ट्रीकृत बैंकों स्रौर स्रन्य वित्तीय संस्थानों द्वारा दिया गया कूल ऋण 179. 68 लाखारुपयेथा।

tPreviously Unstarred Question 868, transferred from the 2nd July, 1982.

उपरोक्त तुलन-पन्न के अनुसार कम्पनी को 100 ६० प्रत्येक के 60,000 इक्युटि शेयरों ग्रीर 100 ह० प्रत्येक 15,000 निष्कीय ग्रधान संचयी को सम्मिलित कूल अभिदत्तापुंजी 75 लाख रुपये थी। इसमें से, कम्भनी के अध्यक्ष और प्रबन्ध निदेशकों तथा ग्रन्थ निदेशकों द्वारा 5895 इक्युटि शेयर पूर्ण रूप से धारित थे। शेष शेयर जनता सहित अन्यों के द्वारा धारित थे।

- (ख) 31 दिसम्बर, 1980 को समाप्त वर्ष हेत्, कम्भनी ने निदेशकों के यात्रा भत्तों पर 17,252 रु० और निदेशकों ये बैठक शहक पर 3200 रु० व्यय किये थे। कथित वर्ष के लिये निदेशक की रिपोर्ट में उल्लेख है कि दो प्रवन्ध निदेशकों ने कम्पनी से कोई पारिश्रमिक नहीं लिया था।
- (ग) अतः उपरोक्त मामले पर किसी भी जांच का ग्रीचित्य नहीं है।

Cool Mining Projects

tl202. SHRi SADASHIV BAGAIT-KAR;

> SHRI ABDUL, REHMAN SHEIKH;

WiH the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that because of the delay in the implementation of the coal mining projects, the cost of about seven such projects have escalated by almost 133 per cent;
- (b) if so, what are the details in this regard stating the extent of delay

tPreviously Unstarred Ouestion 1024, transferred from the 4th March, 1982.